2085 Reference to notice 1e. [21 NOV. 1966] a question of privilege 2086

Sindhi-speaking people for the inclusion of the Sindhi language in the Eighth Schedule . . .

SHRI BHUPESH GUPTA: We fully support it. Introduce, introduce.

THE DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI Y. B. CHAVAN: Madam, I introduce the Bill.

REFERENCE TO NOTICE RE A QUESTION OF PRIVILEGE

श्री बी० एत० मंडल (बिहार) : मेडम डिप्टी चेपरमैन, एक प्रिविलेज का मोशन मैंने दिया है.

उपसभापति : श्रापने एक कार्लिग स्रटेंशन दिया है ।

श्री बी० एन० मंडल : कार्लिग श्रटेंशन भी दिया है, लेकिन प्रिविलेज मोशन के बारे में.

THE DEPUTY CHAIRMAN: But this can be covered in the food debate.

श्री बी० एन० मंडल : हम गये थे वहां जेल में ग्रीर श्री राजनारायण से मिले थे...

THE DEPUTY CHAIRMAN: What are you speaking on?

श्री बी० एन० मंडल : प्रिविलेज के बारे में मैं यह कहना चाहता हूं....

THE DEPUTY CHAIRMAN: Privilege, you cannot do it now, I will not permit.

1304--- RS---3

STATEMENT RE MEASURES TO PROVIDE RELIEF TO INDUSTRY FROM HARDSHIP ARISING OUT OF COST OF IMPORTS, ON DEFERRED PAYMENT, GOING UP AFTER DEVALUATION

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): As honourable Members are aware, one of the consequences of devaluation of the rupee is where an industry had imported capital plant and machinery from abroad before the 6th June, 1966 on deferred payment terms, and the whole or part of the cost of such assets is payable on or after that date, it will have to find an additional amount in rupees to the necessary acquire foreign exchange to discharge its liability. The same is the position where the purchase of the plant and machinery was financed by a foreign loan which remained outstanding wholly or partly on the 6th June, 1966. The existing provisions of the Income-tax Act do not permit industry to write-up the capital cost of such assets by the amount of the additional rupee liability for the purpose of claiming depreciation and other capital allowances under the Act. Industry is also not entitled, under the existing law, to deduct the additional rupee liability in the computation of its taxable income. Government have had under consideration measures for providing relief to industry from the hardship arising out of this situation. The logical and equitable course to relieve this hardship would be to allow industry to write-up the capital cost of such assets by the amount of the additional rupee liability, so as to enable it to recoup the entire amount of such liability by way of depreciation allowance over the useful life of the asset. Government have, accordingly decided to sponsor necessary amendments to the Income-tax Act for this purpose at the next suitable opportunity.